

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALAHABAD BENCH, ALAHABAD**

Allahabad, this the **30th** day of **November**, 2017

Present :

Hon'ble, Shri Gokul Chandrapati, Member-A

Original Application No.537/2011

Krishn Murari, S/o Late Hardayal,
R/o in front of Door Sanchar Colony, Soron Gate,
Kasganj, District Kanshiram Nagar.

.....Applicant.

By Advocate – Shri D. K. Shukla

Shri Y. K. Srivastava

V E R S U S

1. Bharat Sanchar Nigam Limited through its Chief General Manager.
2. General Manager (HR-2) Bharat Sanchar Nigam Limited (Recruitment Section U.P. West) Telecom Circle M.D.A. Building 1st Floor, Meerut.
3. Telecom District Manager, District Etah/Kanshiram Nagar.

.....Respondents.

By Advocate : Shri R. C. Shukla

O R D E R

By Hon'ble Shri Gokul Chandrapati, Member-A :

Shri D. K. Shukla, learned counsel for the applicant and Shri R. C. Shukla, learned counsel for the respondents are present.

2. Heard learned counsel for the parties and perused the papers on record.

3. Learned counsel for the applicant submitted that vide impugned order dated 15.12.2009, the respondents had decided to consider the case of the mother of the applicant for compassionate appointment. The case of the applicant's mother was recommended by the Committee for compassionate appointment. However, no application for appointment was filed by the applicant's mother. Learned counsel for the applicant submits that the mother of the applicant has expired before the appointment. Learned counsel submits that the respondents may be directed to consider the application of the applicant for compassionate appointment in accordance to the existing Rules within a specified period of time. Learned counsel for the respondents has no objection if such a direction is given.

4. Accordingly, without going into the merits of the case, the applicant is directed to submit a fresh representation to respondent No. 2 along with copy of earlier representations dated 15.01.2007 and 30.09.2009 and a certified copy of this order within two weeks of receipt of a certified copy of this order and respondent No. 2/competent authority is directed to consider the said representation, if filed by the applicant within time as stipulated above, and dispose of the said representation as per existing rules/guidelines by passing a reasoned and speaking order within a period of three months from the date of receipt of the fresh representation for the applicant for compassionate appointment.

5. With this direction, the OA stands disposed of at the admission stage itself. No order as to costs.

Member-A

Shashi/